

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'Friday A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.985/Del/2020  
Asstt. Year 2015-16

Coslight India Telecom Pvt. Ltd. Flat No. 3117, Pocket B & C, Sec-A, Vasant Kunj, New Delhi Delhi 110 070 (PAN: AADCC1091R)	Vs.	ITO, Ward -6(3) New Delhi
(Appellant)		(Respondent)

Assessee by:	Shri Gagan Kumar, Advocate
Department by :	Shri Saras Kumar, Senior DR.
Date of Hearing	28/08/2020
Date of pronouncement	28/08/2020

**ORDER**

**PER G.S. PANNU, VP:**

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-2, New Delhi dated 28.06.2019.

2. At the outset, the learned AR drew our attention to his letter, requesting that this appeal may be allowed to be withdrawn, as the assessee has opted for resolution of dispute under the Direct Tax Vivad se Vishwas Act, 2020.

3. The Ld. Sr. DR does not have any objection to the said request of the assessee.

4. We have gone through the request submitted by the Ld. AR and since the Sr. DR does not have any objection, the appeal is allowed to be withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28<sup>th</sup> August, 2020.

**Sd/-**  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(G.S. PANNU)**  
**VICE PRESIDENT**

Dated: 28/08/2020

GS

Copy forwarded to:-

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR, ITAT

**ASSISTANT REGISTRAR**  
**ITAT, New Delhi**